

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No. 144 of 2017 (SZ)

Applicant (s)

E. Uma
Bankapura Village
Kanthapura Post
Nagamangala Taluk
Mandya Dist, Karnataka

Respondents

1. The State of Karnataka, Dept of Forest, Environment, Ecology, rep. by its Secretary, Bangalore
2. The Karnataka Pollution Control Board, rep. by its Member Secretary Bangalore
3. The Karnataka State Environment Impact Assessment Authority Rep. by its Member Secretary Bangalore
4. The Department of Mines & Geology Rep. by its Director, Bangalore
5. The Senior Geologist, Vidyanagara
6. The Deputy Commissioner-cum-Chairman, the District Stone Crushers Licensing & Regulation Authority Mandya
7. The Deputy Conservator of Forest & Member, the District Stone Crushers Licensing & Regulation Authority Mandya
8. Sri Maruthi Stone Crusher & Quarry Unit, rep. by its Managing Partner K.M. Ravi, Bankapura Village

Counsel appearing for applicant

M/s. E. Vijay Anand
G.V. Seetha Lewkshmi
R. Baskaran

Counsel appearing for respondents

Mr. Devraj Ashok for R1, R3 to R7
Mr.M.R.Gokul Krishnan for R2
M/s.Ramana, K.A.Chandrasekar,
T.R.Sundaram for R8

Note of the Registry	Orders of the Tribunal
Item No. 31	Date: 14 th November, 2017 Respondent Nos.2 and 8 have already filed their reply.

Respondent Nos.1, 3 to 7 have not filed their reply.

Let the reply be filed by respondent Nos.1, 3 to 7 without failure within 2 weeks.

List the matter on 30.11.2017.

....., JM
(Justice M.S.Nambiar)

....., EM
(Shri P.S. Rao)



